

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 31/82-ALC4/2009 MEETING DATE : 27.10.2009

The Meeting No.31/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 27.10.2009 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.27/82 dated 29.09.2009, 28/82 dated 06.10.2009 and 29/82 dated 13.10..2009 were ratified by the Committee.

Case No. B-290	M/s Avignon Exim Pvt. Ld.
Norms Committee Meeting No. 31/10	File No. 01/82/050/00273/AM09
Meeting Date 27.10.2009	RAF No. 03/94/040/01006/AM08
Adv. Lic. No. 0310467005 dated 02.04.2008	
Committee decided to call for the details of each case i.e. copy of application, copy of advance licence and decision of NC, if any from firm. Accordingly, case was deferred for 24.11.2009.	

Case No. B-291	M/s Strides Arcolab Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/00660/AM09
Meeting Date 27.10.2009	RAF No. 03/24/040/01015/AM02
Adv. Lic. No. 0310110666 dated 19.11.2000	
Committee considered case as per agenda and in consultation with the representative of Department of Pharmaceuticals decided to call for the following information/documents from firm. 1. Purity of export product. 2. Production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 24.11.2009.	

Case No. B-292	M/s Blue Circle Speciality Chemicals Pvt. Ltd.
Norms Committee Meeting No. 31/10	File No. 01/83/050/00656/AM08
Meeting Date 27.10.2009	RAF No. 03/94/040/00288/AM07
Adv. Lic. No. 0310434322 dated 28.06.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to reject the request of the firm for enhancement in the quantity of inputs as there is no justification for the same.	

Case No. B-293	M/s Grand Organics Pvt. Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/050/00624/AM07
Meeting Date 27.10.2009	RAF No. 17/24/040/00028/AM07
Adv. Lic. No. 1710001385 dated 26.07.2006	
Committee considered case as per agenda and in light of written comments of Department of C&PC, decided to call for the following information/documents from firm.	
1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yield obtained in the chemical reactions. 3. Detailed calculation of working the norms.	
Accordingly, the case was deferred for 24.11.2009.	

Case No. B-294	M/s Gopinath Chem-tech Ltd.			
Norms Committee Meeting No. 31/10	File No. 01/82/050/00343/AM08			
Meeting Date 27.10.2009	RAF No. 08/24/040/00259/AM06			
Adv. Lic. No. 0810054157 dated 22.02.2006				
Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/3/2006/Ch.II dated 09.03.2007 decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4-Amino Diphenyl Amine 2-Sulphonic Acid (PADOSA)	1 Kg.	1.	Para Nitro Chloro Benzene	0.920 kg
		2.	Caustic Soda Flakes	0.750 kg
		3.	Aniline Oil	0.478 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-294(A)	M/s Arochem Silvassa Ltd
Norms Committee Meeting No. 31/10	File No. 01/82/162/00/AM10
Meeting Date 27.10.2009	RAF No. 03/24/040/00043/AM00 RAF No. 03/24/040/00694/AM99 RAF No. 03/24/040/00017/AM00 RAF No. 03/24/040/00694/AM00 RAF No. 03/24/040/00062/AM01 RAF No. 03/24/040/00129/AM01 RAF No. 03/24/040/00061/AM01 RAF No. 03/24/040/00059/AM01 RAF No. 03/24/040/00060/AM01 RAF No. 03/24/040/00582/AM01 RAF No. 03/24/040/00359/AM02 RAF No. 03/24/040/00491/AM03 RAF No. 03/24/040/00486/AM01 RAF No. 03/24/040/00905/AM03 RAF No. 03/24/040/01312/AM03 RAF No. 03/24/040/00300/AM00 RAF No. 03/24/040/00906/AM03 RAF No. 03/24/040/00058/AM01 RAF No. 03/24/040/00443/AM00 RAF No. 03/24/040/00079/AM00 RAF No. 03/24/040/00480/AM03 RAF No. 03/24/040/00018/AM00 RAF No. 03/24/040/00600/AM99 RAF No. 03/24/040/00043/AM00
Adv. Lic. No. 030209324 dated 05.05.99 Adv.Lic.No.03029603 dated 09.05.99 Adv.Lic.No.0310003232 dated 05.08.99 Adv. Lic. No.0310017287 dated 19.11.99 Adv. Lic. No.0310039239 dated 29.05.00 Adv. Lic. No.0310039241 dated 29.05.00 Adv. Lic. No.0310039242 dated 29.05.00 Adv. Lic. No.031039245 dated 29.05.00 Adv. Lic. No.031039246 dated 29.05.00 Adv. Lic. No.031050629 dated 24.08.00 Adv. Lic. No.0310142836 dated 19.06.02 Adv. Lic. No.0310147853 dated 16.07.02 Adv. Lic. No.0310147846 dated 16.07.02 Adv. Lic. No.0310167570 dated 18.11.02 Adv. Lic. No.0310170226 dated 03.12.02 Adv. Lic. No.0310200447 dated 28.05.03	

Adv. Lic. No.0310167590 dated 18.11.02 Adv. Lic. No.03029636 dated 20.05.99 Adv. Lic. No.03101409 dated 22.05.99 Adv. Lic. No.0310029773 dated 25.05.99 Adv. Lic. No.031014327 dated 12.07.02 Adv. Lic. No.0310003237 Adv. Lic. No.0003029252 Adv. Lic. No.0003029234	
Representation received from party during personal hearing in ECA case with Addl. DG(VKS). Details not available with NC-3. In order to understand, Committee considered case as per agenda and decided to call for a detailed report along with documents like copy of advance licences, copy of applications and decision of NC, if any from Zonal Jt. DGFT, Mumbai and party. Committee also decided to make efforts to obtain the main files from DES-IV section so that case can be looked in right perspective without delay Since there are large number of cases of the firm, they may like to explain the Committee in personal hearing after an appointment on phone or E-Mail.	

Case No. A-145	M/s Cipla Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/00107/AM10
Meeting Date 27.10.2009	RAF No. 03/94/040/00994/AM09
Adv. Lic. No. 0310505514 dated 04.02.2009	
Committee decided to defer case for 24.11.2009 for comments of Department of Pharmaceuticals.	

Case No. A-146	M/s Cipla Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/00110/AM10
Meeting Date 27.10.2009	RAF No. 03/94/040/01006/AM09
Adv. Lic. No. 0310505855 dated 05.02.2009	
Committee decided to defer case for 24.11.2009 for comments of Department of Pharmaceuticals.	

Case No. A-147	M/s Fleming Labs. Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/01125/AM09
Meeting Date 27.10.2009	RAF No. 09/24/040/00030/AM09
Adv. Lic. No. 0910033923 dated 15.05.2008	
Committee decided to defer case for 24.11.2009 for comments of Department of Pharmaceuticals.	

Case No. A-148	M/s Adcock Ingram Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/01219/AM09

Meeting Date 27.10.2009	RAF No. 07/24/040/00619/AM09
Adv. Lic. No. 0710063396 dated 03.03.2009	
Committee decided to defer case for 24.11.2009 for comments of Department of Pharmaceuticals.	

Case No. A-149	M/s Sandoz Pvt. Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/00859/AM09
Meeting Date 27.10.2009	RAF No. 03/95/040/00518/AM09
Adv. Lic. No. 0310485890 dated 10.09.2008	
Committee decided to defer case for 24.11.2009 for comments of Department of Pharmaceuticals.	

Case No. A-150	M/s Unimark Remedies Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/00858/AM09
Meeting Date 27.10.2009	RAF No. 03/95/040/00095/AM08
Adv. Lic. No. 0310494004 dated 12.11.2008	
Committee decided to defer case for 24.11.2009 for comments of Department of Pharmaceuticals.	

Case No. A-151	M/s Srini Pharmaceuticals Ltd
Norms Committee Meeting No. 31/10	File No. 01/82/162/01222/AM09
Meeting Date 27.10.2009	RAF No. 09/24/040/00442/AM09
Adv. Lic. No. 0910037267 dated 03.03.2009	
Committee decided to defer case for 24.11.2009 for comments of Department of Pharmaceuticals.	

Case No. C-16	M/s Lupin Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/00285/AM06
Meeting Date 27.10.2009	
Committee considered case as per agenda and observed that the firm has submitted 5 shipping bills for export product 3C 7ACCA from the date 12.01.2009 to 23.03.2009 and as per these shipping bills, the average FOB value for 1 kg of export product comes to Rs.13,600/-. Committee also observed that there are twenty two inputs allowed for import under SION A-2119. The firm has submitted copies of 5 Nos. of Bills of Entries in respect of 15 import items and for the balance 4 import items they have submitted the copy of 2-4 Bills of Entry. They have not given any copy of Bills of Entry for three import items. The entire data pertains to 2008-09 and the average cif value has been worked out to Rs.9,065/-. As per the above data furnished by firm, the value addition comes to 50%. After detailed deliberations, Committee decided to recommend the case to DEPB Committee with 50% value addition for fixation of DEPB rate. Working sheet may also be sent to DEPB Committee.	

Case No. C-17	M/s Filtra Speciality Catalysts Ltd.
Norms Committee Meeting No. 31/10	File No. 01/82/162/00006/AM10
Meeting Date 27.10.2009	
Committee considered case as per agenda and observed that Chemexcil has certified that M/S Filtra Catalyst & Chemicals Ltd, Thane is the only manufacturer of 3,5 Xylenol, but the letter has not been signed by Executive Director. It was, therefore, decided to ask Chemexcil to furnish the above certificate under the signature of Executive Director. Committee also decided that it would only be appropriate if all recommendations in norms cases are recommended by the C.E.O. of the Chemexcil. The case stands deferred for 24.11.2009.	

1	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:31/82-ALC4/2009 27.10.2009	Status:Case Deferred
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	Defer Date:03.11.2009
	Decision :Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

2	Case No.:4/5/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:31/82-ALC4/2009 27.10.2009	Status:Case Deferred
	HQ File :01/82/050/00037/AM10/	RLA File :34/24/040/00242/AM09/	Lic.No/Date:3410024018 22.04.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

3	Case No.:12/10/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:31/82-ALC4/2009 27.10.2009	Status:Case Approved
	HQ File :01/82/050/00136/AM10/	RLA File :03/94/040/00122/AM10/	Lic.No/Date:0310521560 27.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 20.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	EDTA Ferric Ammonium – Liquid Assay Min. 50%	1 Kg.	1.	EDTA (Ethylene Diamino Tetra Acetic Acid) Assay Min. 98%
Qty. allowed				
0.424 kg				
RA concerned may take further necessary action as per above decision of NC.				
